



**OFFICE OF THE DISTRICT & SESSIONS JUDGE::HOJAI::ASSAM**

Memo No.DJH/21/447-451

Dated: 16.06.2021

**ORDER**

In pursuance of the Witness Protection Scheme (WPC),2018, and as per Govt. Of Assam Notification No. HMA-19011/38/2018-POLITICAL (A) - H & P/148 (ECF No. 66341) dated 3rd April, 2019 and as per the judgment dated 05.12.2018 of the Hon'ble Supreme Court of India in Mahendar Chawla & Ors. Vs Union of India, **WRIT PETITION (CRIMINAL) NO. 156 OF 2016 as per guidelines of the Witness Protection Scheme, 2018**, a committee is being formed in the district of Hojai with the following members:

1. Hon'ble District & Sessions Judge, Hojai as Chairman.
2. Superintendent of Police, Hojai as Member.
3. Public Prosecutor, Hojai as Member Secretary.
4. D.L.S.A, Secretary, Hojai, as Member.

Inform accordingly.

(Sri Aditya Hazarika)  
District & Sessions Judge, Hojai  
Sankardev Nagar. Assam  
**District & Sessions Judge**  
Hojai

**No. DJHj/21/447-451**

**Date:16.06.2021**

Copy for information to:

1. The Superintendent of Police, Hojai.
2. Public Prosecutor, Hojai as Member Secretary.
3. D.L.S.A, Secretary, Sankardev Nagar, Hojai.
4. The System Assistant, Hojai to upload it in the official website.
5. Office Copy.

(Sri Aditya Hazarika)  
District & Sessions Judge, Hojai  
Sankardev Nagar. Assam  
**District & Sessions Judge**  
Hojai